

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 69/MP/2015

- Subject : Petition under Section 38 (2) of the Electricity Act, 2003 read with Section 79 (1) (c) and (k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999; (iii) Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access, Medium Terms Open Access in inter-State Transmission and related matters) Regulations, 2009; (iv) Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 and for directions for signing of Long Term Access Agreement for transmission system for evacuation of power from NKSTPP and Grant of Regulatory Approval for execution of the associated transmission system.
- Date of hearing : 26.2.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondent : NTPC Limited
- Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Shri A.M. Pavgi, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted as under:

(a) In December 2004, NTPC Ltd. planned a 1980 MW (3x660MW) thermal power project at North Karanpura in the State of Jharkhand in December, 2004. PGCIL has been entrusted to undertake necessary action for development of associated transmission system matching with commissioning of generating unit at North Karanpura STPP for evacuation of power from this project.

(b) In the meeting held on 13.12.2007 regarding execution of associated transmission system for North Karanpura, it was decided that the associated transmission system for North Karanpura be split and the critical line of 400 kV from North Karanpura to Ranchi and Gaya pooling stations be entrusted to PGCIL immediately.

(c) NTPC vide letter dated 25.6.2013 informed that the Govt. of India has cleared the implementation of North Karanpura STPP (3X660 MW) generation project along with conditions stipulated in the Ministry of Power's letter dated 4.3.2013 indicating that the transmission/evacuation lines shall be aligned appropriately to suit the mining activities in accordance with the mining development plan.

(d) NTPC vide letter dated 9.7.2014 informed the petitioner that units-I, II and III of the generating station are likely to be commissioned by June, 2018, December, 2018 and June, 2019 respectively.

(e) NTPC further informally informed the petitioner that the beneficiaries have signed the PPA to avail power from generation project. However, NTPC has not applied for grant of LTA.

2. In response to the Commission's query regarding status of the project, the learned counsel for the petitioner submitted that the construction has started as per schedule.

3. After hearing the learned counsel for the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

4. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies by 18.3.2015 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 27.3.2015.

5. The Commission directed the petitioner to file submit the following information on affidavit, by 18.3.2015:

- (i) List of beneficiaries with whom PPA has been signed and copy of the PPA; and
- (ii) Status of the project.

6. The petition shall be listed for hearing on 9.4.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**